NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CA No.168/2017 IN CP No.225/Chd/CHD/2017

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Vishal Singla.Petitioner.

Versus.

Vishal Liquor Pvt. Ltd. & Ors

....Respondents.

Present: Mr.P.D.Sharma and Mr.G.S.Sarin, both Practicing

Company Secretaries for petitioner.

Ms.Poonam Verma, Advocate for respondent No.2. Mr.Ravi Kumar, Advocate for respondent No.3.

Mr.Ravi Kumar, Advocate seeks time to file reply along with the power of attorney by the bank in his favour, in the registry today. Let the needful be done. Copies of the same, however, have been supplied to the counsel for petitioner and the counsel for respondent No.2.

Learned counsel for petitioner and counsel for respondent No.2 both have stated on instructions from Vishal Singla petitioner and Gaurav Singla respondent No.2 present in person, who are only the shareholders and directors of the company, that they will sit together for settlement of the dispute on 10.11.2017 at around 3.00 PM at the registered office of the company and Mr.Jeevan Gupta, their common friend would mediate in the settlement. It is further stated

that Jeevan Gupta has agreed to mediate in the dispute and would be

available on the said date and time.

As agreed by the authorised representative of the

petitioner on the instructions from the petitioner and the counsel for

respondent Nos.2 and 3 in case of settlement between them, on

communication to the Bank accordingly in writing with the signatures

of Mr.Jeevan Gupta mediator, the respondent No.3 Bank will proceed.

The parties may meet more than once for the settlement and in case

the settlement is not reached, the petitioner may file the rejoinder, if

any, at least two days before the date fixed with copy advance to the

counsel opposite.

The matter be listed on 27.11.2017 for arguments.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

November 07, 2017.

Ashwani

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